

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No. 83/2006  
This 09<sup>th</sup> day of April 2010**

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)**

Smt. Jadia, widow of Late Shri Rajdeo, aged about adult, resident of c/o- Shri R.I. Vishwakarma, Finance Controller, U.P. Education for All Project, Viddya Bhawan, Nishatganj, Lucknow.

.....Applicant  
By Advocate: Shri Praveen Kumar.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Works Manager, Northern Railway, Locomotive workshop, Charbagh, Lucknow.

.....Respondents.

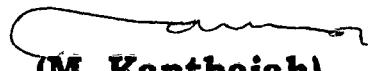
By Advocate: Shri S.Verma.

**ORDER (ORAL)**

Heard both sides.

2. The applicant Smt. Jadia, wife of Late RajDeo, has filed this O.A. for payment of ex-gratia pension. At this stage, Shri Praveen Kumar, learned counsel for applicant filed a copy of order passed by CAT, Chandigarh Bench dated 10<sup>th</sup> November'2009 in O.A. No. 225/2009 and submitted that this O.A. may be disposed of in terms of above mentioned decision, in which the reliance was sought to place on impugned Railway Board letter dated 13/11/1998 and the claim had been allowed.
3. In view of above submission the O.A. is allowed and respondents are directed to consider the claim of the applicant in

the light of the aforesaid judgment dated 10<sup>th</sup> November 2009 and  
take decision, for extention of such benefit. No order as to costs.

  
**(M. Kanthaiah)**  
**Member(J)**

09-04-10

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